

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:16
ANSWERED ON:13.02.2009
ULTRA MEGA POWER PROJECTS
Satpathy Shri Tathagata

Will the Minister of POWER be pleased to state:

- (a) the present status of each of the Ultra Mega Power Projects proposed to be set up in the country;
- (b) the reasons for which the projects have not made any headway so far;
- (c) whether the Government has stipulated any fresh deadlines for their completion;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 16 TO BE ANSWERED IN THE LOK SABHA ON 13.02.2009 REGARDING ULTRA MEGA POWER PROJECTS.

(a) to (e) : The Ministry of Power had launched an initiative for the development of coal based Ultra Mega Power Projects (UMPPs), each of about 4000 MW capacity. These projects are being developed on a Build, Own and Operate basis, and the project developers are selected through a tariff based competitive bidding process initiated/to be initiated by project specific shell companies which have been formed as wholly owned subsidiaries of Power Finance Corporation, the identified nodal agency for this initiative. Full benefits of these projects are envisaged to come up in the 12th Plan.

Out of the nine UMPPs originally envisaged, after finalization of sites in consultation with the States, the bidding process was initiated in respect of four Ultra Mega Power Projects (UMPPs) and has been completed in three projects. The details are as under:

S.	Name of the Location	State	Status
No	Project		

1.	Sasan Ultra Mega Power Project	Near Sasan village, Madhya Pradesh	Bidding Process had been completed and Special Purpose Vehicle (SPV) had been transferred to M/s Reliance Power Ltd., the selected developer on 07.08.2007. As per the original Power Purchase Agreement (PPA), all six units of 660 MW each were to be commissioned in the 12th Plan. Now with constant monitoring and mobilization, two units of the above six units are expected to be commissioned in XI Plan as per the revised PPA. Thus the benefit of this project will start accruing in the 11th Plan itself. According to information received from the Central Electricity Authority (CEA), order for main plant equipment has been placed by the project developer.
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2. Mundra Ultra Near Tundawanda Gujarat Bidding Process had been completed and Mega Power village in Special Purpose Vehicle (SPV) had been Project Kutch District transferred to M/s Tata Power Ltd., the selected developer on 23.04.2007. As per the original Power Purchase Agreement (PPA), all five units of 800 MW each were to be commissioned in the 12th Plan. Now with constant monitoring and mobilization two units of the above five units are expected to be commissioned in XI Plan as per the revised PPA. Thus the benefit of this project will start accruing in the 11th Plan itself. According to information received from the Central Electricity Authority (CEA), order for main plant equipment has been placed by the project developer.

3. Krishnapatnam Krishnapatnam Andhra Bidding Process had been completed and Ultra village in Pradesh Special Purpose Vehicle (SPV) had been Mega Nellore transferred to M/s Reliance Power Ltd. Power District the selected developer on 29.1.2008. Project Further development work is being done by the developer.

4. Tilaiya Ultra Site near Jharkhand The bidding process is currently in Mega Power Barhi to the progress. The RfP bids were opened on Project North East of 29.12.2008 and financial bids were Tilaiya Dam in opened on 28.1.2009. Hazaribagh District

In addition, for the UMPP in Tamil Nadu, the project site at Cheyyur along with site for the development of a captive port near Paramankeni Village has been confirmed by the State Government. For the UMPP in Chhattisgarh, a site in Salka and Khamaria villages near Udaipur in district Sarguja has been identified, and water allocation letter has been received from the State Government. Initiation of bidding process in respect of Orissa, Maharashtra and Karnataka is contingent upon the availability of requisite clearances with regard to land and water availability from the respective State Governments.